

**GOVERNMENT OF INDIA
MINISTRY OF COAL**

**RAJYA SABHA
UNSTARRED QUESTION NO.1152
TO BE ANSWERED ON 10.3.2025**

Employment and rehabilitation of displaced people due to coal mining

1152. Shri Debashish Samantaray:

Will the Minister of **Coal** be pleased to state:

- (a) the number of people displaced due to coal mining projects in the State of Odisha during the last five years;
- (b) the details of rehabilitation and resettlement measures taken for the displaced families;
- (c) whether Government has any special employment policies for local communities affected by coal mining; and
- (d) the steps taken to ensure skill development and alternative livelihood opportunities for people impacted by coal mining?

**ANSWER
MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)**

(a): During the last five years about 5923 project affected families (PDF) have been displaced due to coal mining projects in the State of Odisha.

(b) and (c): Different companies are giving various rehabilitation and resettlement (R&R) benefits as prescribed in Odisha R&R Policy, 2006 and directives from Government of Odisha. Some benefits not provided in the Orissa RSR Policy, 2006, are also offered by some of the companies. The R&R benefits provided by various companies include employment, cash in lieu of employment, annuity in lieu of employment, plot for resettlement or cash compensation against such plot, ex gratia, house building advance, relocation cost, etc. However, the number and the quantum of R&R benefits differ for each company. Details are given in Annexure.

(d): Various coal companies have taken up some of the several skill development and alternative livelihood initiatives indicated below:

i. Admitting the project affected youth into educational programmes.

ii. Production and marketing.

iii. Providing employment-oriented skill development training programmes for LMV Operators, dumper/tipper operators, solar panel technicians, welders, etc.

iv. Promoting self-employment programmes among females from the project affected families by providing training in apparel making, backyard poultry farming, handmade incense stick production.

v. Promoting Women self-help groups in farming and non-farming activities including production and marketing of their produce.

vi. Enrolment of senior citizens, widows and differently-abled persons into relevant social security schemes meant for them.

R&R benefits being provided by various coal companies in Odisha:

- i. Cash in lieu of Employment based on category as per the R&R Policy 2006 of the Orissa Government, depending upon the acquisition of their homestead land and agricultural land is paid to the PDFs.
- ii. That the Allottees have set up training centers for promoting self-employment opportunities to the PDFs whereby training has been provided by the Allottees with the aid and assistance of the State Government to make the PDFs Independent and capable of sustenance at their relocated sites.
- iii. For the Encroachers/Settlers residing on the Government land/tenancy have been granted Ex-Gratia amount along with land with basic public infrastructures is granted to lookout their interest.
- iv. For PDFs not availing the R&R Housing facilities are granted House Building Assistance along with Maintenance allowance as well as assistance for temporary shed and transportation allowance.
- v. Annuity benefits are given to all PDFs for sustenance and social security. Annuity amount for 30 years approx is being granted to all PDFs with the provision of an increase on annual pro rata basis and with the facilities of nomination.
- vi. Maintenance allowances for the initial period of 12 months from the date of physical displacement of the PDFs is being granted.
- vii. R&R infrastructure colonies equipped with all essential amenities like Schools, Hospitals, Playgrounds, Community Halls, etc. are set up for the easy relocation and settlement of PDFs.
